

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 136/MP/2014

Subject : Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009.

Date of hearing : 12.3.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Corporate Power Limited
National Load Despatch Centre

Parties present : Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri R.P.Padhi, PGCIL
Ms. Swapnil Verma, PGCIL
Shri A.M. Pavgi, PGCIL
Shri Tushar Nagar, CPL

Record of Proceedings

Learned counsel for the petitioner submitted that to the best of the knowledge of the petitioner, the Respondent company i.e. Corporate Power Limited has been wound up and an official liquidator has been appointed by the Hon'ble High Court of Calcutta for managing its affairs which required to be deliberated by PGCIL with respect to the legal remedies now available to it against the Respondent company.

2. Learned counsel requested the Commission to permit the petitioner to place on record the relevant proceedings/orders of the Hon'ble High Court of Calcutta with regard to winding up of the Respondent company and to file necessary application/affidavit in this regard.

3. After hearing the learned counsel, the Commission directed the petitioner to file necessary information on affidavit by 10.4.2015 with regard to the Respondent company.
4. The Commission directed the Corporate Power Limited to file on affidavit by 10.4.2015, status of the company.
5. The petition shall be listed for hearing on 23.4.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**